

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 1088 OF 2024

IN THE MATTER OF:

NATURAL SOCIAL SERVICE

... APPLICANT

VERSUS

DIRECTOR GENERAL

DIRECTORATE OF TOURISM. & ORS.

.....RESPONDENT

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Response on behalf of Uttar Pradesh Pollution Control Board.	1-3
2.	<u>ANNEXURE-R.3/1</u> True copy of the inspection report dated 29.04.2025	4-6
3.	<u>ANNEXURE-R.3/2</u> True copy of the letter dated 01.02.2025.	7-8

NEW DELHI

DATED: 03.05.2025



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

(M.) 9810252518

Email: [pradeepmisra@yahoo.com](mailto:pradeepmisra@yahoo.com)

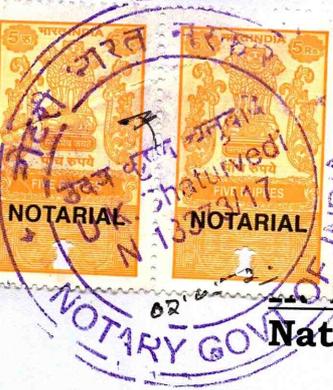
80



6267  
02-05-25

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 1088 of 2024**



**THE MATTER OF:  
Natural Social Services**

**...Applicant**

**Versus**

**Director General  
Directorate of Tourism & Ors.**

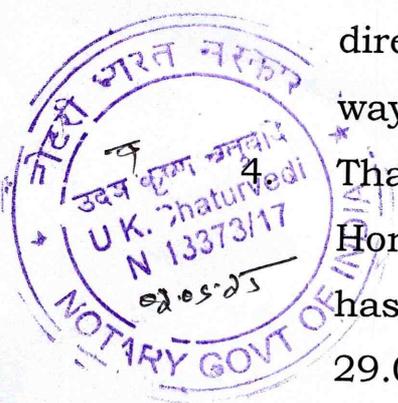
**...Respondents**

**RESPONSE AFFIDAVIT ON BEHALF OF THE RESPONDENT  
NO.-3, UTTAR PRADESH POLLUTION CONTROL BOARD, IN  
COMPLIANCE TO THE ORDER DATED 23.01.2025 PASSED  
BY THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

I, Rohit Singh, aged about 52 years, S/o Shri N C Sachan, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Varanasi do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the grievance in the present matter is against the construction of Garwa Ghat in Varanasi, Uttar Pradesh.
3. That vide its order dated 23.01.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) by issuing the notices has directed the respondents to filed their response/reply by way an affidavit.

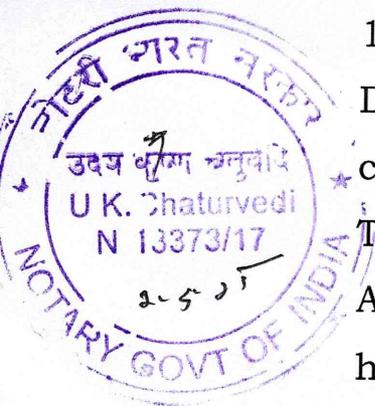
That in compliance to the direction passed by this Hon'ble Tribunal, an inspection of the site in question has been carried out by the officials of UPPCB on 29.04.2025.



Uday Singh  
Notary Govt. of India  
Civil Court Varanasi U P  
2-5-25

A copy of the inspection report dated 29.04.2025 is being annexed herewith as **Annexure R3/1**.

5. That during inspection, about 25 stairs have been found constructed by concreting work for the construction of a ghat at a length of 100 meters along the river bank at Garhwa Ghat, Latitude 25.248279 and Longitude 83.027697, located on the left bank of the river Ganga, and concrete soling and earthwork work was found to be going on at other parts of the Ghat.
6. That the representative of the project proponent present during inspection was informed that the said work is being done by UPPCL. Further, a telephone number of the concerned authority i.e. Junior Engineer, UPPCL was made available by the representative present. On telephonic conversation it is informed by the authority concern that the construction work is being done by the Tourism Department through the implementing agency UPPCL.
7. That the concern department has not applied for any approval/no objection prior to construction work.
8. That UPPCB vide its letter no. 2345/NGT OA No. 1088/2024-25 dated 01.02.2025 has informed the Deputy Director, Tourism, Varanasi Division, Varanasi to comply with the directions passed by this Hon'ble Tribunal vide order dated 23.01.2025. A copy of the letter dated 01.02.2025 is being annexed herewith as **Annexure R3/2**.
9. That it is necessary to point out here that a copy of the administrative and financial approval for the construction work of Garhwa Ghat situated on the left bank of river Ganga in district Varanasi issued by the



4

Government of Uttar Pradesh vide letter No. 50/2024/I/497904/001-41-1002-001-273-2023- CN-1759690 dated 16.02.2024 has already been attached by the applicant as Annexure No.-3 with the present original application, which is addressed to the Director General of Tourism, Uttar Pradesh and endorsed to the Deputy Director, Tourism, Varanasi Division, Varanasi.

10. That the following conditions and restrictions are specifically mentioned in the above said administrative and financial approval, contained as Annexure No.-3 of the present original application:-

"...4. Before starting the construction work of the project, the maps will be approved by the local development authority/competent local authority as per the requirement and all the necessary statutory clearances and environmental clearances will be obtained from various institutions and competent level as per the rules and it will be ensured that the no objection certificate is obtained from other related institutions/departments/authorities etc."

11. That the response on behalf of the Respondent-3, Uttar Pradesh Pollution Control Board, is submitted before this Hon'ble National Green Tribunal for perusal and kind consideration.



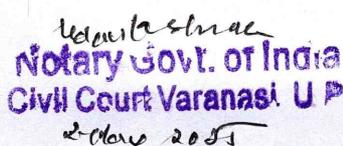
  
Deponent

### VERIFICATION

Verified at Varanasi on this the 02 day of May, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material

तसदीक/Reg. 26124  
दस्तावेज/Document 1  
तसदीक कर्ता/ID. 5011  
दिनांक/Date 02.5.25  
स्थान/Place ee. V.  
क्र.सं./Sr. No. 6267

  
Deponent

  
2 May 2025

मा0 एन.जी.टी. द्वारा ओ0ए0 नं0-1088 / 2024 Natural Social Services Vs. State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 23.01.2025 के अनुपालन में स्थलीय निरीक्षण आख्या।

मा0 एन.जी.टी. द्वारा ओ0ए0 नं0-1088 / 2024 Natural Social Services Vs. State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 23.01.2025 के मुख्य अंश निम्नवत् है:-

- “.....2. Learned counsel for the applicant referring to the news item filed as annexure 2 has submitted that the construction includes not only the Ghat but also the fast-food shops, benches, parking and changing rooms which is not permissible within 200 meters of River Ganga.
3. He has orally submitted that the Ghat is being constructed on the river bed itself, which will affect the flow of the river.
  4. Issue notice to the respondents for filing the response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.
  5. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
  6. The applicant is permitted to implead NMCG by amending the cause title and also serve the newly added respondent.
  7. List on 06.05.2025.

उक्त आदेश के अनुपालन में स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 29.04.2025 को किया गया। निरीक्षण के समय श्री मनोज सिंह एवं श्री बिपिन बिहारी उर्फ बबलू सुपरवाईजर उपस्थित थे। निरीक्षण के समय गंगा नदी के बाये तट पर स्थित गढ़वा घाट लैटीट्यूड 25.248279 एवं लांगीट्यूड 83.027697 पर नदी के तट के साथ 100 मीटर लम्बाई पर घाट के निर्माण हेतु कंक्रीटिंग का कार्य कर लगभग 25 सीढ़ियों का निर्माण कार्य कर लिया गया है तथा घाट के अन्य हिस्सों पर कंक्रीट सोलिंग एवं अर्थवर्क का कार्य होता हुआ पाया गया। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त कार्य यू0पी0सी0एल0 द्वारा कराया जा रहा है। निरीक्षण के समय लिए गये फोटोग्राफ्स संलग्न हैं।







निरीक्षण के समय उपस्थित प्रतिनिधियों द्वारा यू0पी0पी0सी0एल0 के अवर अभियंता श्री सतीश विश्वकर्मा का दूरभाष सं0 9305453211 उपलब्ध कराया गया। उक्त दूरभाष संख्या पर अधोहस्तक्षरीगणों द्वारा वार्ता किया गया तो अवर अभियंता श्री सतीश विश्वकर्मा द्वारा अवगत कराया गया कि निर्माण कार्य पर्यटन विभाग द्वारा कार्यदायी संस्था यू0पी0पी0सी0एल0 के माध्यम से कराया गया जा रहा है। अवर अभियंता जी से निर्माण कार्य से पूर्व सम्बंधित विभागों से सी0टी0ई0/एन0ओ0सी एवं पर्यावरणीय क्लीयरेंस प्राप्त किया गया है, के सम्बंध में उनके द्वारा कोई उत्तर नहीं दिया गया। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 23.01.2025 के अनुपालन में हेतु विगत में क्षेत्रीय कार्यालय के पत्रांक 2345/एनजीटी ओए नं0 1088/2024-25, दिनांक 01.02.2025 द्वारा उप निदेशक, पर्यटन, वाराणसी मण्डल, वाराणसी को पत्र प्रेषित किया गया है। उक्त की छायाप्रति संलग्न है।

अग्रेतर अवगत कराना है कि याची द्वारा दायर उक्त ओ0ए0 के साथ संलग्नक संख्या-3 के रूप में संलग्न उ0 प्र0 शासन के पत्र संख्या 50/2024/आई/497904/001-41-1002-001-273-2023-सीएन-1759690, दिनांक 16 फरवरी, 2024 द्वारा जनपद वाराणसी में गंगा नदी के बाये तट पर अवस्थित गढ़वा घाट के निर्माण कार्य हेतु प्रशासकीय एवं वित्तीय स्वीकृति की प्रति संलग्न की गयी है, जो कि महानिदेशक पर्यटन, उ0 प्र0 को सम्बोधित एवं उप निदेशक, पर्यटन, वाराणसी मण्डल, वाराणसी को पृष्ठांकित प्रेषित है। उक्त प्रशासकीय एवं वित्तीय स्वीकृति की शर्त एवं प्रतिबन्धों में निम्नलिखित उल्लिखित है:-

“.....4 परियोजना का निर्माण कार्य प्रारम्भ करने से पूर्व मानचित्रों को आवश्यकतानुसार स्थानीय विकास प्राधिकरण/सक्षम लोकल अथारिटी से स्वीकृत करा लिया जायेगा तथा नियमानुसार विभिन्न संस्थाओं से समस्त आवश्यक वैधानिक अनापत्तियां एवं पर्यावरणीय क्लीयरेंस एवं सक्षम स्तर से प्राप्त कर लिया जायेगा एवं अन्य सम्बन्धित संस्थाओं/विभागों/प्राधिकरणों आदि से अनापत्ति प्रमाण पत्र प्राप्त किया जाना सुनिश्चित किया जायेगा”

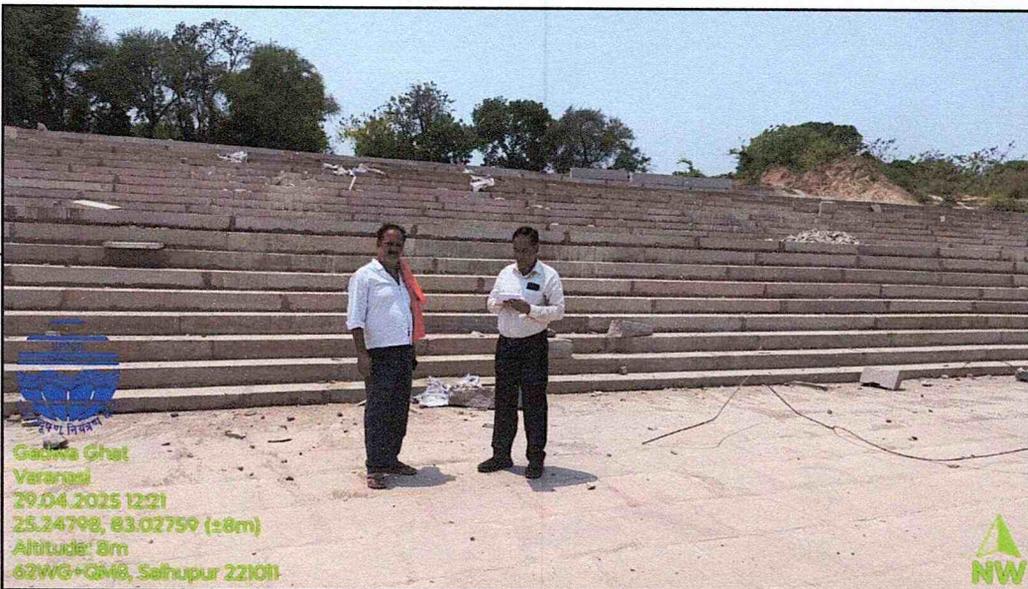
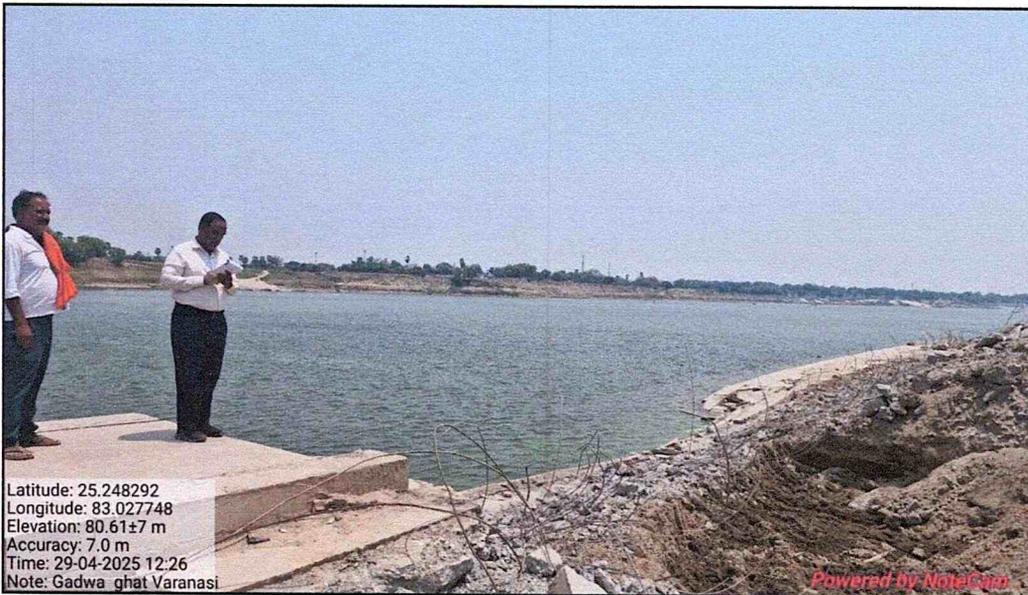
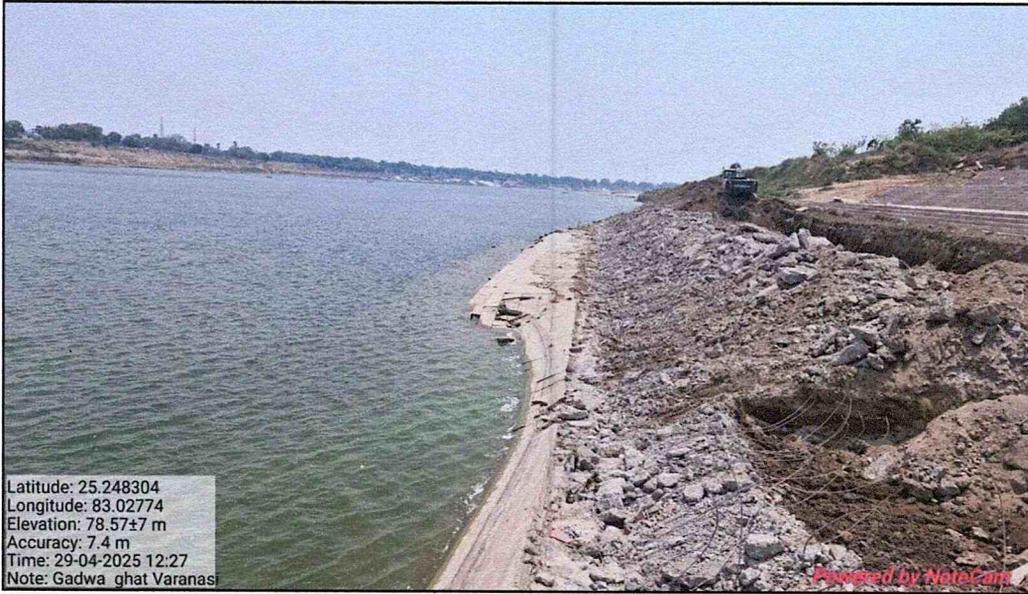
कार्यालय अभिलेखानुसार उक्त निर्माण कार्य हेतु पर्यटन विभाग अथवा कार्यदायी संस्था यू0पी0पी0सी0एल0 द्वारा राज्य बोर्ड से अनुमति प्राप्त किये जाने हेतु कोई आवेदन पत्र प्रेषित नहीं किया गया है।

आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत।  
संलग्नक:-उपरोक्तानुसार।

*Kashish*  
30/04/2025  
(कशिश कनौजिया)  
अवर अभियंता

*CP*  
30/04/25  
(सी0पी0 वर्मा)  
वैज्ञानिक सहायक

क्षेत्रीय अधिकारी महोदय,  
30/4/25



**Constructed stairs and other concrete soling and earthwork, Gadwa Ghat, Varanasi**

25/4

eb

↑



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

## UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI



LIFE  
Living In For Environment

संदर्भ सं./Ref.No. 2345/MLT/0A No. 1088/2024-25

दिनांक/Date. 01/02-2025

सेवा में,

उप निदेशक,  
पर्यटन,  
वाराणसी मण्डल, वाराणसी।

महत्वपूर्ण/मा0 एन0जी0टी0 प्रकरण  
ई-मेल/पंजीकृत डाक द्वारा

विषय: मा0 एन.जी.टी. में पारित आदेश ओ0ए0 नं0-1088/2024 Natural Social Services Vs. State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 23.01.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत है कि मा0 एन.जी.टी. में विचाराधीन ओ0ए0 नं0-1088/2024 Natural Social Services Vs. State of Uttar Pradesh & Ors. में जिलाधिकारी महोदय, वाराणसी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी एवं पर्यटन विभाग पक्षकार है।

मा0 एन.जी.टी. में विचाराधीन ओ0ए0 नं0-1088/2024 Natural Social Services Vs. State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 23.01.2025 (छायाप्रति संलग्न) के मुख्य अंश निम्नवत् है:-

".....2. Learned counsel for the applicant referring to the news item filed as annexure 2 has submitted that the construction includes not only the Ghat but also the fast-food shops, benches, parking and changing rooms which is not permissible within 200 meters of River Ganga.

3. He has orally submitted that the Ghat is being constructed on the river bed itself, which will affect the flow of the river.
4. Issue notice to the respondents for filing the response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.
5. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
6. The applicant is permitted to implead NMCG by amending the cause title and also serve the newly added respondent.
7. List on 06.05.2025.

अग्रेतर अवगत कराना है कि याची द्वारा दायर उक्त ओ0ए0 के साथ संलग्नक संख्या-3 के रूप में संलग्न उ0 प्र0 शासन के पत्र संख्या 50/2024/आई/497904/001-41-1002-001-273-2023-सीएन-1759690, दिनांक 16 फरवरी, 2024 द्वारा जनपद वाराणसी में गंगा नदी के बाये तट पर अवस्थित गढ़वा घाट के निर्माण कार्य हेतु प्रशासकीय एवं वित्तीय स्वीकृति की प्रति संलग्न की गयी है, जो कि महानिदेशक पर्यटन, उ0 प्र0 को सम्बोधित एवं उप निदेशक, पर्यटन, वाराणसी मण्डल, वाराणसी को पृष्ठांकित प्रेषित है। उक्त प्रशासकीय एवं वित्तीय स्वीकृति की शर्त एवं प्रतिबन्धों में निम्नलिखित उल्लिखित हैं:-

".....4 परियोजना का निर्माण कार्य प्रारम्भ करने से पूर्व मानचित्रों को आवश्यकतानुसार स्थानीय विकास प्राधिकरण/सक्षम लोकल अथारिटी से स्वीकृत करा लिया जायेगा तथा नियमानुसार विभिन्न संस्थाओं से समस्त आवश्यक वैधानिक अनापत्तियां एवं पर्यावरणीय क्लीयरेंस एवं सक्षम स्तर से प्राप्त कर लिया जायेगा एवं अन्य सम्बन्धित संस्थाओं/विभागों/प्राधिकरणों आदि से अनापत्ति प्रमाण पत्र प्राप्त किया जाना सुनिश्चित किया जायेगा।"

P.T.O

उपरोक्त परिप्रेक्ष्य में आपसे अनुरोध है कि जनपद-वाराणसी में गंगा नदी के बाये तट पर अवस्थित गढ़वा घाट के निर्माण कार्य हेतु निर्गत प्रशासकीय एवं वित्तीय स्वीकृति की शर्त एवं प्रतिबन्ध संख्या-04 के अनुपालन में राज्य पर्यावरण प्रभाव आकलन प्राधिकरण, उ०प्र० से पर्यावरणीय स्वीकृति एवं अन्य सम्बंधित संस्थाओं/विभागों/प्राधिकरणों आदि से अनापत्ति प्रमाण पत्र प्राप्त किया गया है अथवा नहीं की सूचना इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे राज्य बोर्ड स्तर से एक्शन टेकेन रिपोर्ट मा० एन०जी०टी० में दाखिल की जा सके।

अग्रेतर मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 23.01.2025 के अनुपालन में सूचनीय है कि अपने स्तर से भी मा० एन०जी०टी० में रिस्पांस रिप्लाई दाखिल किये जाने हेतु आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक:-उपरोक्तानुसार।

भवदीय,  
 (अशिशु विन्दकर)  
 क्षेत्रीय अधिकारी  
 0/c

प्र०सं० एवं दिनांक:-उपरोक्त।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, वाराणसी को सादर सूचनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
3. मुख्य विधि अधिकारी (प्रभारी), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. परियोजना प्रबंधक, उ० प्र० प्रोजेक्ट्स कारपोरेशन लि० (यू०पी०पी०सी०एल०), यूनिट-3, वाराणसी।

क्षेत्रीय अधिकारी

0/c

4

88

Original Application No. 1088/2024 Natural Social Services Applicant Versus Director  
General Directorate of Tourism

---

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: saurabhtiwari@legal@gmail.com; anuj.alah@dhc@gmail.com

Date: Saturday, May 3, 2025 at 11:09 AM GMT+5:30

---

Sir,

Please find attached the Reply Affidavit on behalf of UP Pollution  
Control Board

With Regards,

**(PRADEEP MISRA)**



Natural Social Reply.pdf  
4.5MB